

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.12
I.A Nos. 93, 123, 126, 134,
209 & 233 of 2021 &
I.A Nos. 239, 263 & 413 of 2022 in
CP (IB) No. 154/BB/2017

IN THE MATTER OF:

M/s. State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.01.2023

CORAM:

TMT. T.KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator	: Sh. Ravindra Beleyur
For the Liquidator	: Sh. Kaustubh Jagirdar
For the Liquidator in I.A No. 239 of 2022	: Sh. Ullasa B.C
For R-7 & 8 in I.A No. 93 of 2021	: Sh. Aditya Sethi
For R-4 in I.A No. 126 of 2021	: Sh. Varun Joshi
For the R-4, 6 & 9 in I.A No. 209 of 2021	: Sh. Srinivasa A
For the R-5, 7 & 8 in I.A No. 209 of 2021	: Sh. S.K. Srinivasan
For the R-15 & 16 in I.A No. 209 of 2021	: Sh. Abhishek Sriram
For the Applicant in I.A No. 239 of 2022	: Sh. Tarun Johri
For the R-4 & 5 in I.A No. 93 of 2021	: Sh. Praveen Kumar Hiremath
For the R-1 to 3 & 6 in I.A No. 93 of 2021, for R- 1 to 10 in I.A No. 123 of 2021, for R-1 to 4 in I.A No. 134 of 2021, for the R-1 to 6 in I.A No. 233 of 2021, for the R-1 to 3 in I.A No. 126 of 2021, for the R-1 to 3 in I.A No. 209 of 2021 & for the R-1 in I.A No. 263 of 2022	: Sh. A Murali & Sh. Atul Madhavan

ORDER

I.A Nos. 93, 123, 134 and 233 of 2021

1. Heard Mr. Kaustubh Jagirdar, learned Counsel for the Liquidator and Mr. Aditya Sethi, learned Counsel for the R-7 & 8 in I.A No. 93 of 2021 and Mr. Atul Madhavan, learned Counsel for the for the R-1 to 3 & 6 in I.A No. 93 of 2021, for

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R- 1 to 10 in I.A No. 123 of 2021, for R-1 to 4 in I.A No. 134 of 2021, for the R-1 to 6 in I.A No. 233 of 2021 and Mr. Praveen Kumar Hiremath, learned Counsel for the R-4 and 5 in I.A No. 93 of 2021.

2. Pleadings in the I.As are complete.
3. List the I.As on **21.02.2023**.

I.A No. 126 of 2021

1. Heard Mr. Kaustubh Jagirdar, learned Counsel for the Liquidator and Mr. Varun Joshi, learned Counsel for R-4 in I.A No. 126 of 2021 and Mr. Atul Madhavan, learned Counsel for the for the R-1 to 3.
2. The learned Counsel for the Liquidator reports no rejoinder.
3. Pleadings in the I.A are complete.
4. List the I.A on **21.02.2023**.

I.A No. 209 of 2021

1. Heard Mr. Kaustubh Jagirdar, learned Counsel for the Liquidator and Mr. Srinivasa A, learned Counsel for the R-4, 6 & 9 and Mr. S.K. Srinivasan, learned Counsel for the R-5, 7 & 8 and Mr. Abhishek Sriram, learned Counsel for the R-15 & 16 and Mr. Atul Madhavan, learned Counsel for the for the R-1 to 3.
2. The learned Counsel for the Liquidator reports no rejoinder to the objections filed on behalf of the R- 1 to 3.
3. In terms of the order dated 18.11.2022, the Respondent Nos. 4 to 16 failed to file the objections and their right to file the objections were already forfeited. However, the learned Counsels appearing for the Respondent Nos. 4,6,9,5,7,8,15 & 16 seeks time to file objections as a final chance.
4. Even today there is no representation for the R-10 to 14 and also no objections has been filed. Hence, as per the order dated 18.11.2022 the right to file objections by the R-10 to 14 stands forfeited.
5. Two weeks time is finally granted for filing objections by the Respondents Nos. 4,6,9,5,7,8,15 & 16 and the Applicant shall file rejoinder, if any, within one week thereto after service on the other side.
6. List the I.A on **21.02.2023**.

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I.A No. 239 of 2022

1. Heard Mr. Tarun Johri, learned Counsel for the Applicant and Mr. Ullasa B.C, learned PCS for the Liquidator.
2. Rejoinder has been filed by the Applicant vide Diary No. 5445 dated 14.12.2022 and the same is taken on record.
3. Pleadings in the I.A are complete.
4. List the I.A on **02.02.2023.**

I.A No. 263 of 2022

1. Heard Mr. Kaustubh Jagirdar, learned Counsel for the Liquidator and Mr. Atul Madhavan, learned Counsel for the R-1.
2. The learned Counsel for the R-1 seeks time to file objections.
3. Three weeks more time are granted for filing objections and the Applicant shall file rejoinder, if any, within one week thereto after service on the other side.
4. List the I.A on **21.02.2023.**

I.A No. 413 of 2022

1. Heard Mr. S.K. Srinivasan, learned Counsel for the Applicant and Mr. Kaustubh Jagirdar, learned Counsel for the Liquidator.
2. List the I.A on **21.02.2023.**

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(T.KRISHNAVALI)
MEMBER (JUDICIAL)